

The Deputy Minister of Railways and Transport (Shri Alagasan):
(a) There are six Retiring Rooms at Delhi Main station.

(b) On an average twelve passengers per day are accommodated.

(c) No record of such cases is maintained, hence it is not possible to furnish the information asked for.

CENTRAL TOBACCO COMMITTEE

664. Shri M. D. Joshi: Will the Minister of Food and Agriculture be pleased to state:

(a) when the Central Tobacco Committee was constituted;

(b) the number of Members on the Committee and their names;

(c) the functions of the Committee;

(d) the number of times the Committee is required to meet in a year;

(e) the number of meetings of the Committee which took place in the year 1951-52;

(f) the number of meetings attended by each Member;

(g) the amount of expenditure incurred on the Committee during 1951-52; and

(h) what is the criterion on which Members are nominated on the Committee?

The Minister of Food and Agriculture (Shri Kishore): (a) The Indian Central Tobacco Committee was constituted on 28th November 1948.

(b) There are 45 members. A list containing their names is placed on the Table of the House. [Placed in Library. See No. P-104/52.]

(c) A note showing the functions of the Committee is placed on the table of the House.

(d) Under the Rules of the Committee it is required to meet at least once in a year.

(e) Once.

(f) The number of meetings held so far during the present term of the members and the number attended by them are given in the statement placed on the Table of the House.

(g) The Government of India did not give any grant to the Committee during 1951-52, as the Committee had accumulated balances from the grants made to it in the previous years and according to the revised

estimates the expenditure during 1951-52 was Rs 12,07,970/-.

(h) Competence, experience and suitability are the considerations borne in mind in making nominations.

OVER AND UNDER BRIDGES

665. Shri S. V. Ramaswamy: (a) Will the Minister of Railways be pleased to state what are the principles governing the construction of overbridges or underbridges by the Railway department in congested municipal areas?

(b) Are Government aware that owing to the increase in population, number of vehicles and road traffic, hardship is caused to the general public for want of over or underbridges?

(c) Are Government aware that the lack of an overbridge within Salem municipal area is causing hardship to the general public?

(d) Are Government contemplating expediting the construction of over and underbridges?

The Deputy Minister of Railways and Transport (Shri Alagasan):
(a) The principles governing the construction of overbridges or underbridges are contained in paras. 1117 to 1122 of the Indian Government Railway General Code, a copy of which is available in the library of the House.

(b) Yes, in a number of cases.

(c) A representation has been received to this effect.

(d) The position is that State Governments have been asked to prepare plans showing their order of priority for the construction of over and underbridges, part of the cost of which they would be prepared to bear on the basis of the principles mentioned in (a) above, and the actual provision of such bridges will be planned by Railways according to the programme fixed in agreement with the State Governments.

PURNA-DARJEELING ROAD

666. Shri A. L. Mehta: (a) Will the Minister of Transport be pleased to state whether it is a fact that the construction works and improvement on the Purnea-Darjeeling road have been held up?

(b) If so, what are the reasons for the same?